

Teachers of Kendriya Vidyalayas

793. DR. SUDHIR RAY:
SHRI AMRATLAL
VALLABHDAS
TARWALA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government's attention has been drawn to a news-item captioned 'Tabadle Na Karane Ki Maang' appearing in the 'Navbharat Times' dated January 31, 1991;

(b) if so, whether Government have taken any decision in the demand to promote the teachers of Kendriya Vidyalayas before transfer and also to set up a high level committee with representatives of teachers on it to check the process of transfer; and

(c) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAJMANGAL PANDE): (a) Yes, Sir.

(b) and (c). As per sequence laid down in the transfer guidelines approved by Board of Governors, the promotions of teachers are done first, followed by transfers/direct recruitment. In view of this, the promotions of PRTs as Headmasters and as TGTs have already been done before effecting their annual transfers for 1990-91 and promotions of TGTs as PGTs for 1989-90, which were kept pending for want of permission from the Madras High Court on account of a writ petition filed by PETs, have also been effected before annual transfers of PGTs for 1990-91. However, annual transfers of PGTs for 1990-91 are proposed to be effected in the first instance as promotion panels of PGTs for 1990-91 need the clearance by the Departmental Promotion Committee. There is no need set up a committee with represen-

tation of teachers to over-see the transfers of teachers, as this is a normal administrative job of the Sangathan.

Appraisal of Consumer Protection Act, 1986

794. SHRISHANTARAM POTDUKHE: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether the Government have at any stage made an appraisal of the effectiveness of the Consumer Protection Act, 1986;

(b) if so, the outcomes thereof;

(c) if not, the reasons therefor;

(d) whether this Act suffers from some infirmities from the consumers' protection point of view;

(e) if so, whether the Government propose to amend this legislation to make it more consumer service oriented; and

(f) if so, by when?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDER SINGH): (a) to (c). Government has been reviewing the implementation of the Consumer Protection Act, 1986 from time to time. Most of the States/Union Territories have set up the redressal machinery envisaged in the Act, which is providing simple and inexpensive redressal to consumer grievances. This has resulted in the gradual emergence of an awakened consumer on the scene who is aware of his rights.

(d) to (f). The Government has received a number of suggestions for making the Consumer Protection Act, 1986 more effective and useful. On the recommendations of the Central Consumer Protection Council, a